

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2866 of 2025/RG/LP

Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Atufa Farooq

D/O Farooq Ahmad

R/O Sheikh Mohalla Namblabal, Tehsil Pampore, District Pulwama

vide notification **No. 2444/RG/LP Dated 26.09.2024** for a period of one year has been extended **till 31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

10/09/2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 50088-95 /RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Atufa Farooq**, Advocate
.....for information and necessary action.

10/09/2025
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * * * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2867 of 2025/RG/LP

Dated: 10 09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sakhi Dawood Drabu

S/O Najeeb Drabu

R/O Drabu House Karan Nagar Gol Market, Tehsil Eidgah, District Srinagar

vide notification **No. 2391** of 2023/RG/LP Dated **13.09.2024** for a period of one year has been extended **till 31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

tanvi
09-09-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 50096-103 /RG/LP Dated: 10-9-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sakhi Dawood Drabu**, Advocate
.....for information and necessary action.

tanvi
09-09-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2868 of 2025/RG/LP

Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Urphee Jan
D/O Jahangeer Ahmad Naik
R/O Chimmer Noorabad, Tehsil DH Pora, District Kulgam

vide notification No. 1189 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Mohammad Yasin Beigh)
Registrar Administration

No: 50104-11 = /RG/LP Dated: 01-09-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urphee Jan**, Advocate
.....for information and necessary action.

Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2869 of 2025/RG/LP

Dated: 01/09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Faraz Malik

S/O Malik Mukhtar

**R/O Lane 4-A Canal Avenue, Rawalpura, Gulzarpora, Tehsil
Chanapora, District Srinagar**

vide notification **No. 878** of 2024/RG/LP dated **30.05.2024** for a period of one year has been extended **till 31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

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09-09-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 50112-19 /RG/LP Dated: 10-09-2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faraz Malik**, Advocate
.....for information and necessary action.

revw
09-09-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 28704/2025 /RG/LP Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abrar Ahmed Bhat
S/O Shri Farooq Ahmed Bhat
R/O H.No.227, Bhat PG Upper Roop Nagar, Gujjarabad, Paloura, Tehsil & District Jammu.

vide notification No. 2036 of 2024/RG/LP dated 17.08.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 50120-27 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abrar Ahmed Bhat, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2871/2025/RG/LP Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudassir Maqbool

S/O Shri Mohd Maqbool

R/O Near Women College, Kallar, Ward No.21, Telli Mohalla, Dandyal Masjid, Tehsil & District Udhampur

vide notification No. 1158 of 2024/RG/LP dated 22.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Yasin
09-09-2025
(Mohammad Yasin Beigh)
Registrar Administration
Q *S*

No: 50120-35 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudassir Maqbool, Advocate**
.....for information and necessary action.

Yasin
09-09-25
Registrar Administration
Q *S*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2872 of 2025/RG/LP Dated: 10.09.2025

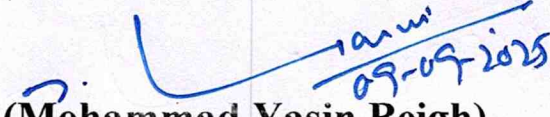

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajay Kumar
S/O Shri Joginder Kumar
R/O Bharnara (patani), Majalta, Tehsil Majalta, District Udhampur

vide notification No. 2004 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.



By Order


(Mohammad Yasin Beigh)
Registrar Administration


No: 50137-44 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Udhampur**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Udhampur**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ajay Kumar, Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2873 of 2025/RG/LP Dated: 10.09.2025

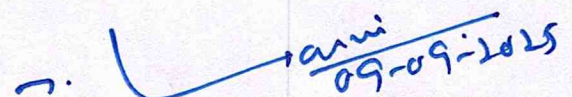
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Sher Khan
S/O Shri Mohd Ayoub Khan
R/O Village Potha Tehsil Surankote, District Poonch

vide notification No. 2015 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 5045-S2 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Poonch**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Sher Khan, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2874 of 2025 /RG/LP Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sourab Puri
S/O Shri Rajiv Puri
R/O H.No.14, Opp. Radio Station, Panjtirthi, Tehsil & District Jammu.

vide notification No. 1270 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

amw 09-09-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 50153-60 /RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sourab Puri, Advocate**
.....for information and necessary action.

amw 09-09-25
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2875 of 2025 /RG/LP Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vaiduriya Chopra
D/O Shri Vivek Chopra
R/O 787-A, Gandhi Nagar, Tehsil & District Jammu.

vide notification No. 2034 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 50161-68 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vaiduriya Chopra, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2876 of 2025/RG/LP Dated: 10.09.2025

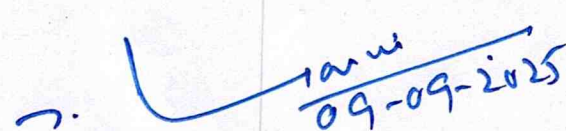
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sajid Hussain Shah
S/O Shri Shabir Hussain Shah
R/O Village Marhote, Tehsil Surankote, District Poonch.

vide notification No. 1277 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 50169-76/RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch..
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajid Hussain Shah, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2877 of 2025/RG/LP Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rizwana Bukhari
D/O Shri Noor Zaman Shah
R/O Gholad Near Sub District Hospital, Tehsil Mendhar, District Poonch.

vide notification No. 1251 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 50176-82 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rizwana Bukhari, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2878 of 2025/RG/LP Dated: 10.09.2025

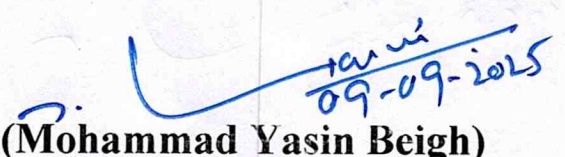
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shakir Ahmed Quamar
S/O Shri Mohd Ahmed
R/O Village Sulkh Thruoo, Tehsil Thruoo, District Reasi

vide notification No. 1274 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 50183-90 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shakir Ahmed Quamar, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 28799/2025/RG/LP Dated: 10.09.2025

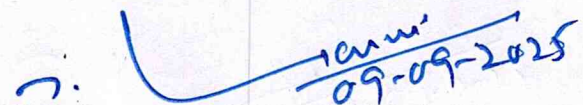
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Suriya Dev Singh
S/O Shri Pawiter Singh
R/O Damnote, Mounгри, District Udhampur

vide notification No. 1266 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 50191-98 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suriya Dev Singh, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2880 of 2025/RG/LP Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhinav Bhanotra
S/O Shri Kuldeep Raj
R/O Gurha Singhu Bawa Talab, Tehsil Marh, District Jammu

vide notification No. 1211 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 50207/14 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhinav Bhanotra, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2881/2025/RG/LP Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rohit Kumar
S/O Shri Hari Darshan
R/O Village Gandoh, Tehsil Gandoh, District Doda.

vide notification No. 2140 of 2024/RG/LP dated 04.09.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

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09-09-2025
(Mohammad Yasin Beigh)
Registrar Administration

No: 5915-22/RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Doda.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Kumar, Advocate**
.....for information and necessary action.

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Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2882 of 2025/RG/LP Dated: 10.09.2025

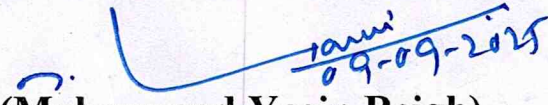
Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammed Adnan Shafeeq
S/O Shri Shafeeq Ahmed
R/O Village Dandi Dara, Dakhan, Tehsil Surankote, District Poonch

vide notification No.1305 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 50222-30 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammed Adnan Shafeeq, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2883 of 2025/RG/LP Dated: .09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Siddhant Manhas

S/o Shri Rameshwar Singh Manhas

R/o Krishna Nagar Maralia Miran Sahib, Tehsil R.S Pura, District Jammu

vide notification No. 2647 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 50231-36 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Siddhant Manhas, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2884 of 2025 /RG/LP Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Risalat Marium Salaria
D/O Shri Mohd Usman Salaria
R/O House No.99, Central Chowk, Bathindi, Tehsil & District Jammu

vide notification No. 1247 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 50237-44 /RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Risalat Marium Salaria**, Advocate
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2865 of 2025 /RG/LP Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Himanshu Bhat
S/O Shri Shah Ji Bhat
R/O H.No.114/2 Enclave 'A' Roop Nagar, Tehsil & District Jammu

vide notification No. 1998 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 50080-87 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Himanshu Bhat, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2805 of 2025/RG/LP Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rounak Gupta

D/O Shri Rajesh Kumar Gupta

R/o House No.2, Sector-1, Roop Nagar, JDA Colony, Tehsil & District Jammu

vide notification No. 2022 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Mohammad Yasin Beigh)
Registrar Administration

No: 52245-52RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rounak Gupta**, Advocate
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 20866/2025/RG/LP Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Namandeep Singh
S/O Shri Surinder Singh
R/o Meen Charkan, P/O Smailpur, Kartholi, Tehsil Bari Brahmna, District Samba

vide notification No. 2021 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 50283-60 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Namandeep Singh, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 2887 of 2025/RG/LP Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Naresh
S/O Shri Bansi Lal
R/O Panasa, W.NO.2, (Upper Panasa), Tehsil & District Reasi.

vide notification No. 2020 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 50261-68 RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naresh, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 20188af/2025 /RG/LP Dated: 10.09.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mansi Sharma

D/o Shri Manohar Lal

R/o H.No. 15, Ward No.10, Vinayak Lane Tehsil Akhnoor District Jammu

vide notification No. 2506 of 2024/RG/LP dated 05.10.2024 for a period of one year has been extended till 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Signature)
(Mohammad Yasin Beigh)
Registrar Administration

No: 50269-76 /RG/LP Dated: 10.09.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mansi Sharma, Advocate**
.....for information and necessary action.

(Signature)
Registrar Administration